

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 315
IA-5990/2023, IA-5269/2023, IA-4421/2023
IN
IB-589(PB)2020

IN THE MATTER OF:

Anil Syal

.... Petitioner/Applicant

Order u/S. 94(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 01.05.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Union Bank : Mr. Brijesh Kumar Tamber, Mr. Prateek Kushwaha,
Advs.

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned to
08.05.2024.

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)